

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 210/MP/2014 with IA. No. 47/2014**

Subject : Petition under section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 35 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004.

Date of hearing : 18.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : AD Hydro Power Limited

Respondents : Power Grid Corporation of India Ltd. and others

Parties present : Ms. Seema Jain, Advocate, AD Hydro  
Shri Praveen Kumar Giri, AD Hydro  
Shri Sumit Garg, AD Hydro  
Ms Kakoli Sen Gupta, AD Hydro  
Shri Pradeep Chauhan, Directorate of Energy, govt. of HP  
Shri A.M. Pavgi, PGCIL  
Shri Swapnil Verma, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that despite supplying free power to Govt. of Himachal Pradesh at inter-connection point, the petitioner was being forced to pay transmission charges for the free power supplied by the petitioner to Govt. of Himachal Pradesh even beyond the inter-connection point even though the same was not payable by the petitioner. Learned counsel further submitted that the long term open access applied by the petitioner secures the passage for short term access of the Govt. of Himachal Pradesh. Therefore, it is incorrect to say that Govt. of Himachal Pradesh is without any liability to pay transmission charges beyond the interconnection point.

2. The representative of the Directorate of Energy, Govt. of Himachal Pradesh submitted that they are selling the power under Short Term Open Access through PTC. Therefore, Govt. of Himachal Pradesh does not want to be a Long Term Open Access Customer.

3. After hearing the learned counsel for petitioner and the respondents, the Commission directed PGCIL to submit the following details, on affidavit, by 10.12.2014 regarding inter-State open access for all hydro generating stations in India:

Name of generating station	Installed Capacity (MW)	LTA sought as per application (MW)	LTA granted (MW)	Liability of transmission charges for free power	Scheme diagram
----------------------------	-------------------------	------------------------------------	------------------	--	----------------

4. The Commission directed that due date of filing the information should be strictly complied with. The information filed after due date shall not be considered.

5. Subject to above, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**